

National Company Law Tribunal

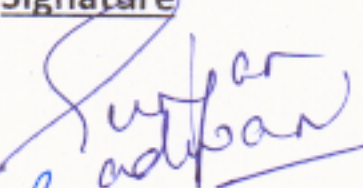
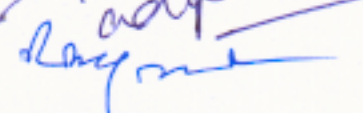
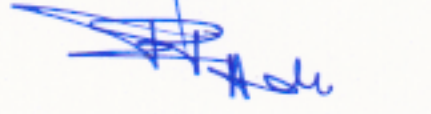
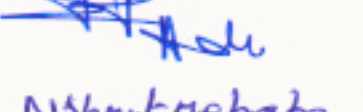
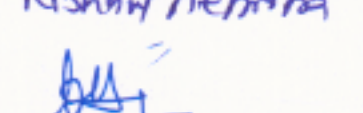
Allahabad Bench

CP NO. (IB) 64/AID/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE COMPANY: Vayanasri Auto Sales

SECTION OF THE COMPANIES ACT/I & B CODE: 10 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ms. Gunjan Jadwani	Adv.	Corp Applicant	
2.	R. P. Agarwal	Adv.	Tata Motors Finance	
3.	ANIL KUMAR JAISWAL	Adv.	P.N.B.	
4.	Nishant Mehrotra	Adv.	Tata Capital F. Co.	
5.	Mehna Begum	Adv.	TURE, Tum	

**CP No. (IB) 64/AID/2017**

Parties are represented by their respective counsels. Arguments on behalf of Tata Motors are heard.

The argument is continued further in respect of other Secured Creditors i.e. State Bank of India, Punjab National Bank & Tata Capital.

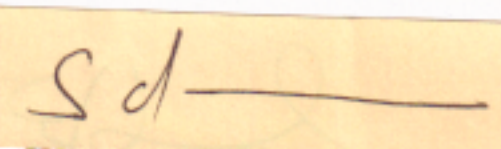
The learned counsel appearing for Punjab National Bank namely Sh. Anil Kumar propose to adopt the submission/ argument made by Sh. R.P. Agarwal in support of his case. The counsel for other objector side are also at liberty to adopt the argument, if they are willing so, by filing a formal memo.

In addition to the above, this Court would like to know from the Secured Creditors on such hypothetical issue, as to whether they would be willing in favour of a resolution plan of the Company, in case the present application is considered to be admitted. The counsel for Secured Creditor seeks time for necessary instruction.

Hence, the matter be listed on 21<sup>st</sup> December, 2017.

Date: 18/12/2017

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)